

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.1290 of 1995.

Between Dated: 8.3.1996.

B.Govardhan ... Applicant

And

1. Director, Defence Research and Development Laboratory, Kanchanbagh, Hyderabad.
2. Chief Controller of Defence Accounts, L Block, New Delhi.
3. Joint Controller of Defence Accounts, (R& D), Kanchanbagh, Hyd.
4. Joint Controller of Defence Accounts, Meerut.

... Respondents

Counsel for the Applicant : Sri. P.B.Vijay Kumar

Counsel for the Respondents : Sri. N.V.Raghava Reddy, Addl.CGS

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

O.A.1290/95.Dt. of Decision : 08-03-96.ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

Heard Shri P.B. Vijaya Kumar, learned counsel for the applicant and Shri V. Rajeswara Rao for Shri N.V.Raghava Reddy, learned counsel for the respondents.

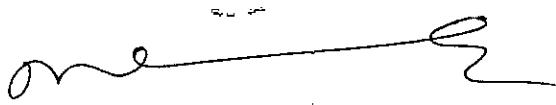
2. The applicant is a Tradesman-A in the Engine Development System Department, DRDL with token No. 279. He was covered under IOFWPF under coverage No.244346 till 1985-86. Later he is covered under GPF (Account No.960464). His grievance in this application is that his account has not been properly maintained. He submitted a representation to R-3 for necessary up dating of the account by his representation dated July 1995 (Annexure-IV) which ~~this was replied by letter No.DRDL/2892/Fin/Ind dated 26-9-95 (Annexure-I)~~ which is challenged in this OA.

3. The contention of the applicant is IOFWPF and GPF account has not been correctly up dated showing the debits and credits thereby the above said account does not reflect the correct position.

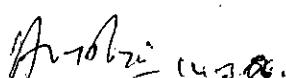
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4. The whole issue in this case depends on verifying the facts from the records. A detailed statement of the credits and debits to his account which is available with R-3 may be shown to him so that if there is any ~~no~~ discrepancy in the debits and credits of his account the same may be rectified. The applicant should submit a detailed representation in this connection and that representation should be disposed of within a period of three months from the date of receipt of such representation. The applicant ~~may~~ ^{should} be given an opportunity to see the records maintained for IOFWPF and GPF account. For this he may be ~~alone with respondent's~~ informed a suitable date ^{mutually convenient to both sides.}

5. With the above directions the CA is disposed of at the admission stage itself. No costs.


(R. Rangarajan)
Member(Admn.)

Dated : The 8th March 1996.
(Dictated in Open Court)


Deputy Registrar(Judl.)

SPR
Copy to:-
1. Hyd. Defence Research and Development Laboratory, Kanchanbagh
2. Chief Controller of Defence Accounts, L. Bldg., ...
3. Joint Controller of Defence Accounts(R&D), Kanchanbagh, Hyd.
4. Joint Controller of Defence Accounts, Meerut.
5. One copy to Sri. P.B.Vijaya Kumar, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

29/3/96

DA-1296/95

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Ranga Rajan.
HON'BLE SHRI A.S. GORTHI : MEMBER (A)

~~HON'BLE SHRI~~

DATED: 23/3/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

D.A. NO. 1296/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~ALLOWED~~

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

~~ORDERED/REJECTED~~

NO ORDER AS TO COSTS

* * *

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
प्रेषण/DESPATCH

21 MAR 1996

हैदराबाद न्यायपीठ
HYDERABAD BENCH

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